

**Insolvency and Bankruptcy Board of India**  
7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001

**CIRCULAR**

**No:** IBBI/II/104/2026

**Date:** 09<sup>th</sup> July 2026

**To**

All Registered Insolvency Professionals  
All Recognised Insolvency Professional Entities, and  
All Registered Insolvency Professional Agencies  
*(By mail to registered email addresses and on the website of the IBBI)*

**Subject: Extension of time for filing Forms to monitor insolvency resolution processes for Personal Guarantors to Corporate Debtors under the Insolvency and Bankruptcy Code, 2016, and the regulations made thereunder.**

Vide Circular No. **IBBI/II/92/2026** dated **06<sup>th</sup> March 2026**, the Board mandated the filing of a set of electronic forms (**PGIRP-1 to PGIRP-6**) on its electronic platform to monitor the insolvency resolution processes for personal guarantors to corporate debtors. As per paragraph 9 of the said circular, specific timelines starting from **31st March 2026** and ending by **30th June 2026** were prescribed for the submission of these forms depending on the stage of the process. Furthermore, it was stipulated that penalties for delayed submission or modification would be levied only after **30th June 2026**.

2. In this regard, representations have been received from Insolvency Professionals (IPs) and Insolvency Professional Agencies (IPAs) requesting an extension of the deadline, citing technicalities, difficulties, and the transitional time required to familiarize themselves with the electronic platform and submission of the forms.
3. Considering the aforementioned representations and the practical difficulties faced by the stakeholders, the Board has decided to extend the timelines for filing the PGIRP forms as follows:
  - The last date for submission of all applicable PGIRP forms as per paragraph 9 of Circular No. IBBI/II/92/2026 is hereby extended till **30th September 2026**.
  - In line with this extension, penalties for delayed submission or modification of these forms shall now be levied only after **30th September 2026**.
4. Furthermore, it has been observed that some IPs have been submitting incorrect or incomplete information in electronic forms filed with the Board, such as entering zero

values across mandatory fields simply to complete the submission. In this regard, it is strictly directed that IPs shall ensure all information submitted via the PGIRP forms is accurate, truthful, and entirely consistent with the supporting documents attached thereto. Timely and precise filing remains the sole responsibility of the IP.

5. In case of any clarification, stakeholders may refer to the **Frequently Asked Questions (FAQs)** available on [www.ibbi.gov.in](http://www.ibbi.gov.in). Any technical issues or difficulties faced during the electronic filing process may be reported directly to **support.form@ibbi.gov.in**.
6. This circular is issued in exercise of the powers conferred under clause (aa) of sub-section (1) of section 196 of the Insolvency and Bankruptcy Code, 2016.

**Sd/-**  
**(Jithesh John)**  
**Executive Director**